ITEM NO.102 COURT NO.3 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 349/2006

VOLUNTARY HEALTH ASS. OF PUNJAB ETC. ETC. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 222729/2024 - APPLICATION FOR PERMISSION
IA No. 96313/2017 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 46/2017 - CLARIFICATION/DIRECTION
IA No. 140525/2018 - CLARIFICATION/DIRECTION
IA No. 110601/2018 - CLARIFICATION/DIRECTION
IA No. 51190/2017 - CLARIFICATION/DIRECTION
IA No. 31554/2017 - I A FOR CLARIFICATION
IA No. 161008/2024 - INTERVENTION APPLICATION)

WITH
SLP(C) No. 11046/2016 (XIV)
(IA No. 84852/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 7040/2021 - EARLY HEARING APPLICATION
IA No. 2/2016 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

SLP(C) No. 16657-16659/2016 (XIV)
(IA No. 36100/2021 - CLARIFICATION/DIRECTION
IA No. 95376/2023 - EXEMPTION FROM FILING O.T.
IA No. 162391/2022 - EXEMPTION FROM FILING O.T.
IA No. 95368/2023 - INTERVENTION/IMPLEADMENT
IA No. 105389/2018 - MODIFICATION OF COURT ORDER
IA No. 162390/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 7/2016 - STAY APPLICATION)

SLP(C) No. 34513-34517/2016 (IV-B)
(FOR [I/A FOR IMPLEADMENT] ON IA 38146/2017)

SLP(C) No. 34424-34425/2016 (XII)

SLP(C) No. 1877-1917/2017 (III-B)

T.P.(C) No. 797-869/2017 (IV-C)
IA No. 1/2017 - EX-PARTE STAY
IA No. 74/2017 - PERMISSION TO FILE ANNEXURES
IA No. 137776/2021 - STAY APPLICATION)

T.P.(C) No. 2459/2017 (XV)

Signature Not Verified
Digitally signed by
BORRA LAKSHMI
Date: 2024.11.05
18:00:09 IST
Reason:

SLP(C) No. 30337-30338/2017 (XVI)
(IA No. 82766/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3058/2020 (IV-C)
(IA No. 6261/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 19193/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 6262/2022 - EXEMPTION FROM FILING O.T.
IA No. 25054/2021 - EXEMPTION FROM FILING O.T.
IA No. 19194/2020 - EXEMPTION FROM FILING O.T.
IA No. 94056/2021 - INTERVENTION/IMPLEADMENT
IA No. 19192/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 94060/2021 - VACATING STAY)

Date : 29-10-2026 These matters were called on for hearing today.

CORAM :
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HON'BLE MR. JUSTICE R. MAHADEVAN
HON'BLE MR. JUSTICE DEVENDRA KUMAR UPADHYAYA

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UPON hearing the counsel the Court made the following

O R D E R

WRIT PETITION (CIVIL) NO(S). 349/2006:

1. De-tag W.P.(C) No.349 of 2026 from rest of the matters.

2. The Writ Petition is disposed of in terms of the signed order. The operative portion of the order reads as under:

> **“3. During the pendency of this Writ Petition before this Court several amendments have been made to the**

Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition on Sex-Selection) Act, 1994 (for short "PC & PNDT Act") and the Rules. In the circumstances, we find that the better course of action would be to dispose of this Writ Petition with liberty to the petitioner or any other party who is interested in implementation of the said Act to file a fresh Writ Petition raising the issues with regard to the non-implementation of the Act as well as other incidental and ancillary issues.

4. Ordered accordingly."

3. Pending application(s), if any, shall stand disposed of.

SLP(C) No.11046/2016, SLP(C) Nos.16657-16659/2016, SLP(C) Nos. 34513-34517/2016, SLP(C) Nos. 34424-34425/2016, SLP(C) Nos.1877-1917/2017, T.P.(C) Nos. 797-869/2017, T.P.(C) No. 2459/2017, SLP(C) Nos. 30337-30338/2017, SLP(C) No. 3058/2020:

These matters stand adjourned.

(RADHA SHARMA) **(DIVYA BABBAR)**
ASTT. REGISTRAR-cum-PS **COURT MASTER (NSH)**
(Signed order is placed on the file)